POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 45/AM12 HELD ON 27.03.2012 AT 11.30 A.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri D.K Singh — Addl. DG
2. Shri V.K. Gupta — Addl. DG
3. Shri. V.K. Srivastava — Addl. DG
4. Shri N.P.S. Monga — Addl. DG
5. Dr. L.B. Singhal — Jt. DGFT
6. Dr. Rajiv Arora — Jt. DGFT
7. Shri A.K. Singh — Jt. DGFT
8. Shri.HardeepSingh — Jt. DGFT
9. Smt. Subhra — Jt. DGFT
10. Shri A. Mishra — Stats Advisor
11. Shri D.C.Sharma — Stats Advisor
12. Shri Sanjay Kumar — Dy. DGFT

The decision taken on the individual cases are as under:-

Case No.1. M/s. Ranbaxy Laboratories Ltd., Gurgaon.
F.No. 01/60/162/1197/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of the advance authorization No. 0510247206 dated 4.08.2009 issued under PC-9 condition.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.2. M/s. Ranbaxy Laboratories Ltd., Gurgaon.
F.No. 01/60/162/1198/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of the advance authorization No. 0510265540 dated 07.06.2010 issued under PC-9 condition.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 18 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 18 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.3. M/s. Ranbaxy Laboratories Ltd., Gurgaon.
F.No. 01/60/162/1199/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of the advance authorization No. 0510238142 dated 17.03.2009 issued under PC-9 condition.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.4. M/s. Prudential Sugar Corporation Ltd., Chittor..
F.No. 01/60/162/1223/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 0910024178 dated 30.09.2005.

The committee noted that the authorization for exports of sugar under Advance Authorization is subject to the release order issued by Directorate of Sugar, Deptt. of Food, Ministry of Food and Consumer Affairs and there are no grounds of genuine hardship warranting policy relaxation. In view of the above facts, the committee therefore rejected the request of the firm and also decided that such cases need not be placed before PRC.

Case No.5. M/s. Sundar Sons (India) Exports, Salem..
F.No. 01/60/162/1183/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 3210038481 dated 06.08.2008.

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.6. M/s. Bhandari Foils And Tubes Ltd., Chennai..
F.No. 01/60/162/1186/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP of advance authorization No. 0310468095 dated 10.04.2008..

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.7. M/s. Reliance Industries Ltd..
F.No. 01/60/162/650/AM10/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of advance authorization No. 0310428513 dated 03.05.2007.

The Committee noted the request of the firm and decided to reject as reasons provided were not cogent and establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

Case No.8. M/s. Century Pulp and Paper., Kolkata.
F.No. 01/60/162/1856/AM11/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of advance authorization No. 0210098741 dated 02.03.2007..

The Committee noted the request of the firm and decided to reject as reasons provided were not cogent and establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

Case No.9. M/s. Siera Silk Mills Pvt Ltd..
F.No. 01/60/162/643/AM11/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of DFIA No. 0710052593 dated 27.07.2007..

Deferred.

Case No.10. M/s. Elppe Chemicals Pvt Ltd..
F.No. 01/60/162/680/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for reconsideration of composition fee of 5% for EO extension..

Withdrawn. To be processed on file.

Case No.11. M/s. Ravin Cables Ltd., Mumbai..
F.No. 01/60/162/515/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of advance authorization No. 0310500376 dated 30.12.2008..

The Committee noted the request of the firm and decided to reject as reasons cited were essentially commercial risks and not justified establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

Case No.12 M/s Vardhman Exports., Mumbai. .
F.No. 01/60/162/984/AM11/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for regularization of shipping bill no. 6288453 dated 09.05.2008 in respect of advance authorization no. 0310392711 dated 02.08.2006.

Withdrawn.

Case No. 13 M/s PME Power Solutions (India) Ltd., New Delhi..
F.No. 01/60/162/957/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation and change of import item against advance authorization No. 0510241498 dated 15.05.2009.

The Committee noted the firm had already made exports by declaring the exempted material on the shipping bill and also they made the requests for the invalidation to RA quite late. The committee therefore rejected the request.

Case No.14. M/s. PME Power Solutions (India) Ltd., New Delhi..
F.No. 01/60/162/955/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation and change of import item against advance authorization No. 0510241502 dated 15.05.2009.

The Committee noted the firm had already made exports by declaring the exempted material on the shipping bill and also they made the requests for the invalidation to RA quite late. The committee therefore rejected the request.

Case No.15. M/s. Indoco Remedies Ltd., Mumbai.
F.No. 01/60/162/1704/AM11/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 0310439353 dated 13.08.2007 issued under PC-9 Condition.

The Committee decided to extend EOP against the aforesaid advance authorization for 6 months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.16. M/s Viswa Silks, Karnataka..
F.No. 01/60/162/1208/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of 2 advance licenses No. 0710072814 dated 12.07.2010 and 0710075957 dated 13.12.2010.

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 3 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.17. M/s CRI Tips Ltd., Kolkata.
F.No. 01/60/162/116/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 0210102837 dated 03.08.2007.

The Committee considered the request and observed that the firm has completed more than 50% of the export obligation in accordance with the actual imports undertaken. The committee therefore decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.18. M/s Payal Polyplast Pvt Ltd., New Delhi..
F.No. 01/60/162/974/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of advance authorization No. 0510239650 dated 15.04.2009.

The Committee noted that it involved delay on the part of firm to submit the export documents in original to verify the exports made. The committee felt that there was hardly any delay on the part of RA warranting a relaxation. The committee therefore rejected the request.

Case No.19. M/s Biota Agro Solution Pvt Ltd., Kerala..
F.No. 01/60/162/388/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 1010028467 dated 14.01.2008..

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore rejected the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.20 M/s Gandhar Oil Refinery India Ltd., Mumbai.
F.No. 01/60/162/1188/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of advance authorization No. 0310473351 dated 05.06.2008.

The Committee noting the request of the firm observed that the advance authorization was issued through manual mode and not through EDI mode. The transmission issues have therefore not affected the non utilization and that there were no justifyable reasons establishing genuine hardship warranting relaxation under Para 2.5 of the FTP. The case was therefore rejected.

Case No.21. M/s. India Fashions Ltd., Mumbai.
F.No. 01/60/162/1216/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for exemption from non compliance of stipulated procedure.

The committee noted the request of the firm and decided that subject to the extent of EO default in proportionate to the excess duty free imports imported in excess, the case be regularized by payment of applicable proportionate custom duty and interest thereof as stipulated in the FTP provisions.

Case No.22. M/s. Bhushan Power and Steel Ltd., New Delhi...
F.No. 01/60/162/1229/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 0210105479 dated 24.10.2007.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.23. M/s Dabur India Ltd., Asaf Ali Road.
F.No. 01/60/162/1230/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of import authorization of advance authorization No. 0510196762 dated 26.12.2006.

The Committee noted the request of the firm and decided to reject as reasons provided were not cogent and establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

Case No.24. M/s. Indian Toners and Developers Ltd., New Delhi.
F.No. 01/60/162/1231/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of DFIA No. 0510258012 dated 09.02.2010.

The Committee noted that this case could be considered by the concerned RA in accordance with the FTP provisions as per para 2.13 of HBP Vol-I. RA may take an early action as per FTP provisions.

Case No.25. M/s Big Bags International Pvt Ltd., Bangalore.
F.No. 01/60/162/1232/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of DFIA No. 0710053676 dated 04.10.2007.

The Committee noted the request of the firm and decided to reject as reasons provided were not cogent and establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

Case No.26. M/s. Gargi Ricci Technologies Pvt Ltd., Bangalore.
F.No. 01/60/162/1233/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for exemption from non compliance of stipulated procedure of advance authorization No. 0710063219 dated 24.02.2009.

The committee noted the request and it was decided to correlate the exports made under advance authorization no. 0710063219 dated 24.02.2009 with the ARE-1/ Central Excise certified invoices so as to establish its linkage with the exports made under the concerned shipping bills. RA may correlate exports made as per the above parameters and take further necessary action for regularization as per the FTP provisions.

Case No.27. M/s. Super Olefins Pvt. Ltd., Hyderabad
F.No. 01/60/162/1235/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of DFIA No. 0910038643 dated 23.07.2009.

The Committee noted the request of the firm and decided to reject as reasons provided were not cogent and established genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

Case No.28. M/s. Sturdy Industries Ltd., Solan.
F.No. 01/60/162/1236/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 2210007152 dated 18.10.2007.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.29. M/s. Sturdy Industries Ltd., Solan.
F.No. 01/60/162/1237/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 2210007355 dated 04.01.2008.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.30 M/s. Sturdy Industries Ltd., Solan.
F.No. 01/60/162/1238/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 221007637 dated 27.3.2008..

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.31. M/s. Sturdy Industries Ltd., Solan.
F.No. 01/60/162/1239/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 2210008011 dated 27.03.2008.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.32. M/s. Parmeshwari Silk Mills Ltd., Punjab
F.No. 01/60/162/1240/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 3010053184 dated18.09.2007.

Deferred.

Case No.33. M/s Akzo Nobel Chemical (India) Ltd., Pune, Maharashtra..
F.No. 01/60/162/1215/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for exemption from non compliance of stipulated procedure of advance authorization No. 3110034371 dated 14.07.2008.

The committee noted the request and it was decided to correlate the exports made under advance authorization no. 3110034371 dated 14.07.2008 with the ARE-1/ Central Excise certified invoices or other similar authorizations issued to this firm so as to establish the linkage of exports description made under the concerned shipping bill with that stipulated in the advance authorization. RA may correlate exports made as per the above parameters and take further necessary action for regularization as per the FTP provisions.

Case No.34. M/s Essar Steel India Ltd., Mumbai.
F.No. 01/89/180/64/AM12/PC-2(A)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for grant of permission for import of track mobile railcar movers.

The Committee considered the request and decided to grant relaxation from the conditions of ILN no. 2(II) (a) (ii) & (iii) and 2 (II) (b) (c) under Chapter 87 of ITC(HS) for the import of 2 new Trackmobile Railcar movers.

Case No.35. M/s Nicomet Industries, Mumbai
F.No. 01/60/162/154/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 0310426392 dt. 11.04.2007.

Deferred.

Case No.36. M/s Nicomet Industries, Mumbai
F.No. 01/60/162/140/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 0310412125 dt. 13.12.2006.

Deferred

Case No.37. M/s Nicomet Industries, Mumbai
F.No. 01/60/162/155/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 0310405902 dt. 30.10.2006.

Deferred

Case No. 38 M/s Nicomet Industries, Mumbai
F.No. 01/60/162/148/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012

Subject:- Request for EOP extension of advance authorizationNo. 0310310013 dt. 30.12.2004.

Deferred.

Case No.39. M/s Jain Irrigation Systems Ltd., Mumbai
F.No. 01/60/162/1178/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 0310483881 dt. 26.08.2008 and 0310511433 dt. 13.03.2009.

It was decided to check the EO performance within the valid EOP both in terms of qty. and value and the case be then processed thereafter on file.

Case No.40 M/s. Intas Pharmaceuticals Ltd., Ahmedabad
F.No. 01/60/162/165/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension / waiver from destruction certificate of 9 advance authorizations issued under PC-9 conditions.

1. 0810092404 dt. 22.09.2010
2. 0810093904 dt. 16.11.2010
3. 0810091383 dt. 18.08.2010
4. 0810092124 dt. 14.09.2010
5. 0810089500 dt. 09.06.2010
6. 0810089019 dt. 14.05.2010
7. 0810093863 dt. 15.11.2010
8. 0810089497 dt. 09.06.2010
9. 0810085860 dt. 19 01.2010

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 18 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 18 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.41. M/s. Flover Valves Pvt Ltd., Gujarat..
F.No. 01/60/162/1177/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 3410019148 dt. 09.07.2007.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.42. M/s. Alkem Laboratories Ltd., Mumbai
F.No. 01/60/162/302/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 0310442420 dt. 11.09.2007 issued under PC-9 condition.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.43. M/s. Fresenius Kabi Oncology Ltd., New Delhi.
F.No. 01/60/162/1187/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of advance authorization No. 0510214717 dt. 09.01.2008.

The Committee noted the request of the firm and decided to reject the request of EOP extension beyond 30.1.2009 as no cogent and justified reasons establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

Case No.44. M/s. Phoenix Industries Pvt Ltd., Mumbai
F.No. 01/60/162/884/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012

Subject:- Request for revalidation of advance authorization No. 0310517585 dt. 28.04.2009.

The Committee noted that the firm had applied quite late and the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP. The case was therefore, rejected.

Case No.45. M/s. Swan Silk Pvt Ltd., Bangalore
F.No. 01/60/162/1188/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of advance authorization No. 0710065397 dt. 17.06.2009..

The committee decided to check and confirm the details of the delay occurred due to EDI and grant consider granting revalidation to the extent of the delay subject to maximum of 6 months. The case be processed and decided on file.

Case No.46. M/s. Zodiac Clothing Co. Ltd.
F.No. 01/94/180/777/AM10/PC-4
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for clubbing of 3 advance authorizations.

Deferred. The cases is where clubbing has been granted after EODC/ redemption to be analyzed and case be then placed before PRC.

Case No.47. M/s. Gandhar Oil Refinery India Ltd. Mumbai.
F.No. 01/60/162/1228/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for revalidation of DEPB no. 0310478260 dt. 10.7.2008.

The Committee noted that EDI amendment was made and transmitted well in time and there was no delay due to EDI error. It was therefore decided to reject as the reasons were not cogent and justified to establish genuine hardship warranting relaxation under Para 2.5 of the FTP.

Case No.48. M/s. Gandhar Oil Refinery India Ltd. Mumbai.
F.No. 01/60/162/1227/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for EOP extension of the advance authorization No.0310517468 dt. 27.4.2009

Deferred, to check details of EDI error from EDI/NIC.

Case No.49. M/s. Cigfil Ltd (Polymer Division) Ltd, Bangalore.
F.No. 01/60/162/1226/AM12/EFGC(PRC)

PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for for EOP Extension of two Advance authorizations No. 0710049585 dt. 12.01.2007 and 0710055102 dt.26.12.2007.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.50. M/s. Lincoln Helios (India) Ltd. Bangalore.
F.No. 01/60/162/181/AM12/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Request for policy relaxation in respect of advance authorization no. 0710030376 dt. 23.6.2004.

The committee noted the request and it was decided to correlate the exports made under advance authorization no. 0710030376 dated 23.6.2004 with the ARE-1/ Central Excise certified invoices or other similar authorizations issued to this firm so as to establish the linkage of exports description made under the concerned shipping bill with that stipulated in the advance authorization. RA may correlate exports made as per the above parameters and take further necessary action for regularization as per the FTP provisions.

Case No.51. M/s. Amijal Chemicals Ltd. Mumbai
F.No. 01/60/162/38/AM08/EFGC(GR.Cell)
PRC Meeting No. 45/AM12 dated: 27.03.2012
Subject:- Wrong rejection of Bond Waiver and consequent harassment.

i) 03/81/040/00554/AM06
ii) 03/81/040/00017/AM05
iii) 03/81/040/00050/AM07

The committee noted the request and it was decided to correlate the exports made under the advance authorization with the ARE-1/ Central Excise certified invoices so as to establish its linkage with the exports made under the concerned shipping bills. RA may correlate exports made as per the above parameters and take further necessary action for regularization as per the FTP provisions.

Case No.52. i) M/s. J.J. Export, Kolkata,
ii) M/s. Siera Silk Mills Pfvt. Ltd., Bangalore
iii) M/s. Pragathi Shree Silks, Bangalore
iv) M/s. Cheran Spinner Ltd.
v) M/s. SJK Silks Bangalore

F.No. 01/60/162/1987/AM11/EFGC(PRC)
PRC Meeting No. 45/AM12 dated: 27.03.2012

Subject:- Request for EOP extension of the advance authorization

Deferred